



2025:DHC:3458-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 08.05.2025

+ W.P.(C) 16650/2024
UNION OF INDIA & ORS.Petitioners

Through: Mr.Shashank Dixit, CGSC,
Mr.Kunal Raj, Mr.Sumit
Khokhar, Mr.Vinet Aawana,
Advs.

versus

BHADAR SAIN CHANDOLIA & ORS.Respondents

Through: Mr.Sudarshan Rajan,
Mr.Ramesh Rawat, Mr.Hitain
Bajaj, Mr.Sambhav Sharma,
Mr.Aryan Shmad, Advs.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (ORAL)

CAV 588/2024

1. As the learned counsel for the respondents entered appearance, the Caveat stands discharged.

CM APPL. 70431/2024 (Exemption)

2. Allowed, subject to just exceptions.

W.P.(C) 16650/2024 & CM APPL. 70432/2024

3. This petition has been filed by the petitioners, challenging the Order dated 30.04.2024 passed by the Central Administrative



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Tribunal, Principal Bench, New Delhi (hereinafter referred to as 'Tribunal') in O.A. No. 2479/2022, titled ***Bhadar Sain Chandolia & Ors. v. Union of India & Ors.***, whereby the said O.A. filed by the respondents herein was allowed, and the Order dated 16.05.2017, whereby the petitioners had rejected the representations of the respondents for grant of the 3rd MACP in the Grade Pay of Rs.5400/-, was quashed.

4. Briefly stated, the respondents were appointed to the post of Compositor Grade-II in the pay scale of Rs.3050-4590 (5th CPC) in the 1980s. They were re-appointed on various dates by way of absorption on a transfer basis, to the post of Key Board Operator (which was later re-designated as D.T.P. Operator) in the pay Scale of Rs.4500-7000 (5th CPC), and their pay was accordingly fixed under FR 22(C), a provision relating to pay fixation in case of promotion.

5. The respondents filed a petition before the learned Tribunal, being O.A. No.16/2010, seeking addition for their past service rendered as Compositor Grade-II as service rendered by them at the post of Key Board Operator. The said O.A. was allowed by the learned Tribunal *vide* its Order dated 02.02.2011.

6. In spite of the above, the respondents were granted the First and the Second MACP by treating their appointment with effect from the 1990s, that is, from the date of their re-appointed by way of absorption on a transfer basis to the post of Key Board Operator. They submitted representations for treating their appointment from the date when they were initially appointed to the post of Compositor Grade-II for grant of the benefit of the 3rd MACP. The matter was referred by the



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is also disposed of as being infructuous.

NAVIN CHAWLA, J

RENU BHATNAGAR, J

MAY 8, 2025/Arya/DG

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